



2026:AHC:4288

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 44817 of 2025

Sonu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Ronak Chaturvedi
Counsel for Opposite Party(s) : G.A., Rohit Shukla, Sunil Kumar Mishra

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Ronak Chaturvedi, learned counsel for the applicant, Sri Rohit Shukla, learned counsel for the informant, Sri Deepak Kumar Singh, learned A.G.A. for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No.506 of 2025, under Sections 191(2), 191(3), 103(1), 3(5) B.N.S., Police Station Chhata, District Mathura, during the pendency of trial.
4. Learned counsel for the applicant has argued that the applicant has not been assigned any particular role, rather he has been assigned the role of catching hold of the deceased person, whereby the co-accused person Mridul is stated to have caused gunshot injury to the son of informant Ajeet on 02.10.2025 at about 9:30 p.m.
5. Learned counsel for the applicant has further argued that the FIR itself is delayed by about 9 hours and there is no explanation of the said delay caused. There is no criminal history of the applicant. The applicant is languishing in jail since 05.10.2025 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.
6. Learned counsel for the informant and learned A.G.A. have vehemently opposed the bail application on the ground that the incident had occurred in

three parts and the applicant was present in all parts and he was hand-in-glove with the co-accused persons, as such, he is not entitled to bail. There is recovery of a country-made pistol at the pointing out of the applicant.

7. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration the fact that the applicant has been assigned the role of catching hold of the deceased person only, and without expressing any opinion on the merits of the case, *prima-facie* the Court is of the view that the applicant has made out a case for bail. The bail application is **allowed**.

8. Let the applicant- **Sonu**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurise/intimidate with the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

9. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

10. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 8, 2026
(Ravi Kant)